

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.39/2003
in
O.A. NO.1375/2002

This the 5th day of February, 2003

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Union of India & Ors.

... Applicants

-versus-

Arab Singh

... Respondent

O R D E R (By Circulation)

Respondents in OA No.1375/2002 have moved this application seeking review of order dated 20.11.2002 whereby the said OA was finally disposed of. It has been pointed out that the following observation has been made in the last but fourth line in paragraph 9 of the order dated 20.11.2002 :

".....when applicant was Executive Engineer, he was reverted on 28.8.2002 but re-promoted on the same date....."

2. It has been stated that the above observation is factually not correct as applicant was reverted from the grade of Executive Engineer (C) on 28.8.2002 vide office order No.180 of 2002, and that he was never re-promoted but through another office order No.185 of 2002 of the same date, he, along with other Assistant Engineers similarly reverted, was simply asked to hold the current charge of the post of Executive Engineer (C) in addition to his own duties as Assistant Engineer (C). The review petitioners have enclosed copies of both orders of 28.2.2002 as Annexure R-2 colly.

Vb

3. I have carefully gone through both the office orders annexed as Annexure R-2 colly. The contention raised is correct. As such, with a view to remove the factual error, the words "but re-promoted on the same date" appearing in paragraph 9 be substituted by "but asked to hold the current charge of the post of Executive Engineer (C) with immediate effect on the same date".

4. The review application is disposed of with the above correction in the Tribunal's order dated 20.11.2002 in OA No.1375/2002. Registry is directed to issue necessary corrigendum.



(V. K. Majotra)
Member (A)

/as/